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Plastic araomia by the use of Chlenemphericel in the country

1696. SHRIMATI MAIMCONA SULTAN: Will the Minister of HFALTH AND FAMILY WEL-FARE he pleased to state :

(a) whether it is a fact that chloran phenical is heirg ficely used and precribed by the medical practitioners as artificitic in cur county;

(b) whether it is a fact that there are reports of fatal blood disorder known as playtic anaemia due to the use of this drug;

(c) whether it is also a' fact that this drug is barred in Japan and a run let of contention and allowed restricted use only for typhoid paratyphoid fever in certain developed countires such as U.K. U.S.A. F.R.G. etc.

(d) if so what action has been taken by Government in this regard; and

(c) if not, reasons thereof ?

IN THE DEPUTY MINISTER DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR: (a) It is not a fact that the Chloramiphenicol antibiotic is being freely an used and prescribed by the Medical practitioners. Chloramphenicol is a Schedule 'H' drug and preparations containing this drug are required to be sold only against the prescription of a Registered Medical Practitioner only.

(b) The most serious adverse effect of Chloramphenicol in susitive population would be bone marrow depression. Serious and fatal blood disorders are reported to occur in some patients as a result of administration of this drug. The reported incidence of such reaction in the literature is low, one . in approximately 30,000 or more. In view of this, the use of this drug has been restricted for typhod lever. H. infiuenzae, meningitis and other severe infections where Chloramphenicol is ranked as the first drug of choice. (c) So far as we are aware the drug Chlctfamphenicbl is being marketed in many deveJoped and developing countries inch ding LK and USA. In Japan thediug was voluntarily withdrawn due to the risk of a plastic aneamia with its use.

(d) and (e) In order to ensure that anti-biotics like Chloramphenicol are used with care and only under medicai supervision, these drugs have bc<n classified as prescription drugs vrdcr Schedule 'H' of the Drugs and Cosmetics Rules. The risk of plastic anrreia due to use of Chloramphenicol does contianot indicate its use in clinical situation under medical supervision in which it is necessary.

In India the use of the drug Chloramphenicol has been restricted for typhiod fever H. infuenzae, meningitis and other fever infections, for which Chloramphenicol is ranked as the first drug of choise.

Sale of banned drugs in the country

, 1697. SHRIMATI MAIMOONA SULTAN : will the Minister of HEALTH AND FAMILY ^"EL-FARE be pleased to state :

(a) whether Government's attention have drawn to the news item which appeared in the Free Press journal of 1 ith December 1985 under the head ing "Banned drugs still on sale";

(b) whether it is a fact that Government banned the sale of 23 drugs in the country in 1983;

(c) whether it is also a fact that these drugs are still being marketed in the country; and

(d) if *to*, what action has tern taken in this ret aid ?

84.

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR (a) No such News item appeared in the Free Press Journal dated the 1 ith December, 1985-

(b) to (d) Government issued a Notification on 23rd July, ig83under Section 26(A) of the Drugs and Cosmetics Act prohibiting manufacture and sale of 22 drugs as *well* as fixed dose combinations. The State Drugs Control Authorities are implementing the provisions of this Notification. Some firms have however filed writ petitions in the High Courts challenging the above Notification and obtained stay orders and the matter is sub-judice.

Loans given by the Shipping Development Fund Committee

1698. SHRI BHAGATRAM MANHAR : SHRI BIR BHADRA PRATAP SINGH :

Will the Minister of TRANSPORT be pleased to state :

(a) whether Government are contemplating changes in the functioning of S.D.F.C. in the light of past expert - ence;

(b) what are the yearly figures of loans/subsidies other financial support given of by S.D.F.C. to various shipping companies during the last three years ;

(c) which are the companies which have failed to pay principal or interest of loans/subsidies given to them including details of amount defaulted and the period involved; and

(d) what are the details of action taken against each defaulting company number of foreclosures and attachments effected if any ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Yes sir.

(b) Financial assistance in the form of loan subsidy guarantee/counter guarantee extended by SDFC to Indian J Shipping Companies for the Years I 1982-83, 1983 84 and 1984-85 is as ! follows :--

					<u>.</u>							(Rs. in crores)	
											1992-83	1983-84	1984-85
Loans		;	÷.				•			•	83 · 98	40.28	64.37
Subsidy		•		•			•	•	•	•	7:37	16-70	13.03
Subsidy Guarantee/counter-guarantee					•	•	•	•		•	82-03	9 ⁶ 45	243' 42

(c) Details of defaults of shipping companies on S.D.F.C. loans and the period of default is given in attached statement *[See* Appendix CXXXVIL Annexure No. 23]

(d) In respect of five shipping companies legal proceedings have been instituted for foreclosure of mortgages. In four other cases, action of foreclosure of awaiting finalization of legal formalities. In respect of other defaulting companies the decision of foreclosure would be dependent on the final financial package of assistance to be decided by the Government.